

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Order No.118

Dated Tamluk, 29.08.2020

Pursuant to notification No. 1952-RG dated 23.07.2020 of the Hon'ble High Court at Calcutta, and pursuant to the e-mail dated 24.07.2020, received from the Ld. Registrar General, Appellate Side, High Court, Calcutta conveying the direction of the Hon'ble the Chief Justice that "*District Courts will function to such extent as the circumstances may warrant in the opinion of the relevant District Judge*" and keeping in mind the time to time notifications as published by District Magistrate, Purba Medinipur regarding delineation of 'Broad Based Containment Zone' in District Purba Medinipur, the following Judicial Officers of the West Bengal Judicial Service posted under judgeship of Purba Medinipur shall be available for taking any urgent matters **either physically or through Video Conference** in respect of their respective cadres at their respective stations on the days mentioned hereunder. **However, hearing of the applications under Section 438 Cr.P.C or 439 Cr.P.C will be taken up virtually.**

SPECIAL BENCH

In the level of DJ/ADJ

At Tamluk

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sm. Mou Chatterjee	Additional District & Sessions Judge, 3 rd Court, Purba Medinipur at Tamluk	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sm. Smita Gourisaria.	Additional District & Sessions Judge, 1st Court, Tamluk	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Smt. Soma Mazumdar.	Additional District & Sessions Judge, 2nd Court, Contai, Purba Medinipur.	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Smt. Ali Biswas (Sarkar)	Additional District & Sessions Judge, Fast Track, 1st Court, Contai, Purba Medinipur	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Himadri Sankar Ghosh Hazra	Additional District & Sessions Judge, Haldia.	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sri Anil Kumar Prasad	Addl. District & Sessions Judge, Fast Track Court, Haldia.	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

SPECIAL BENCH**In the level of Civil Judge (Sr. Div.)****At Tamluk**

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sm. Himika Das (Banerjee)	Civil Judge (Sr. Divn.), 1st Court, Tamluk.	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sri. Joy Sankar Roy)	Civil Judge (Sr. Divn.), 2nd Court, Tamluk	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Bhaskar Majumder	Civil Judge (Senior Division) 2nd Court, Contai, Purba Medinipur	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sm. Subhra Bhowmik	Civil Judge (Senior Division) 1st Court, Contai, Purba Medinipur	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sm. Arpita Ghosh	Civil Judge (Senior Division), Court, Haldia, Purba Medinipur	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020, 10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

SPECIAL BENCH**In the level of Civil Judge (Jr. Div.)****At Tamluk**

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sm. Sangeeta Let.	Civil Judge (Junior Division), 1 st Court, Tamluk, Purba Medinipur	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sri Arpit Bhattacharya.	Civil Judge (Junior Division), 2 nd Court, Tamluk, Purba Medinipur	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sm. Moli Mondal.	Civil Judge (Junior Division), 2 nd Court Contai, Purba Medinipur	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020.
2.	Sm. Rupama Banerjee	Civil Judge (Jr. Divn.), 1st Addl. Court, Contai.	10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Binod Vishwakarma	Civil Judge (Junior Division), Court, Haldia, Purba Medinipur	01.09.2020, 02.09.2020, 03.09.2020, 04.09.2020, 05.09.2020, 08.09.2020, 09.09.2020, 10.09.2020, 14.09.2020, 15.09.2020, 16.09.2020.

All the Judicial Officers of the Judgeship of Purba Medinipur may prepare roster of staffs under their control on and from 01.09.2020 to 16.09.2020, except on holidays and the day/days of complete lockdown as declared by Govt. of W.B. if they consider it extremely necessary and to send the same to undersigned at the earliest for approval explaining such extreme necessity. It is, however, made clear that in the event, any staff who has been granted leave on duty, the said staff shall have to remain in the station and he shall keep his mobile in 'on mode' even on the day of his leave on duty. It is also to be ensured that a

staff who shall be on leave on a particular day must attend office on the said very day if he is called by his P.O./ P.O -in-charge and in case he does not turn up, his leave application will be viewed strictly.

All the Judicial Officers of the Judgeship of Purba Medinipur are also to ensure that during the period from 01.09.2020 to 16.09.2020, except on holidays and the days of complete lock down as declared by Govt. of W.B., the offices and Courts under their control shall remain open at least in a skeletal manner and they are also to ensure that any case record or any document relating to such record must be placed before the judicial officers on duty in special bench, if the requisition for the same is reached either to their respective courts or offices.

During the period from 01.09.2020 to 16.09.2020, except on holidays and the day of complete lock down as declared by Govt. of W.B. the filling of cases will be physical and/or virtual (in accordance with Notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court, Calcutta which is annexed herewith).

In respect of pending applications either under section 438 Cr.P.C or under section 439 Cr.P.C., Ld. Advocates are at liberty to send their requests for urgent inclusion of the same before the special bench at the specified Email-id of District Judge, Purba Medinipur.

In respect of Criminal establishments of Purba Medinipur Judgeship, the limited functioning of the courts of Judicial Magistrates shall be as per roaster as well as Police Station-wise till 16.09.2020, except on holidays or on the days of

lock down as notified by the government of West Bengal.

Liberty is given to the Chief Judicial Magistrate, Purba Medinipur at Tamluk and Additional Chief Judicial Magistrates of Contai and Haldia to prepare such roaster of seating of at least two Judicial Magistrates per day on the working days, Police Station-wise.

It is, however, ordered that on and from 01.09.2020 to 16.09.2020 (except on holidays or on the days of lock down as notified by the government of West Bengal) physical/virtual filing and physical/virtual hearing of the criminal cases will be restricted to the applications relating to return of vehicles; the petitions for surrendering of the accused persons as per the order of the Hon'ble Court or upper court and Magistrate triable cases together with bail applications for fresh production.

It is, further, ordered that on and from 01.09.2020 to 16.09.2020 (except on holidays or on the days of lock down as notified by the government of West Bengal) physical/virtual filing of the criminal complaint cases, cases under section 156(3) Cr.P.C, cases under section 125 Cr.P.C including petition for grant of interim maintenance and cases under The Protection of Women from Domestic Violence Act including the petition for interim relief will be accepted after maintaining Covid protocol issued by the Central and State Govt.

*It is, also, ordered that on and from 01.09.2020 to 16.09.2020 (except on holidays or on the days of lock down as notified by the government of West Bengal), a petition for grant of interim maintenance under section 125 Cr.P.C and a petition for interim relief/reliefs under The Protection of Women from Domestic Violence Act inducing the petition for interim relief will be treated as **urgent matters**.*

Ld. Advocate or the Litigants (in Person) desirous to move any

urgent matter in any Courts in virtual mode shall have to submit the application virtually to the official mail id of District Judge Purba Medinipur after complying the norms of notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court, Calcutta and also after complying the undersigned's english department office Order No. 116 dated 26.08.2020 which are annexed herewith. **It is however ordered specifically that in case of virtual filling of cases, filling of requisite court fees and the original vokatnama shall have to be done within 7 days from such virtual filling.**

It is further ordered that Shri Rakesh Kumar, Court Manager attached with the Judgeship of Purba Medinipur at Tamluk, and Shri Raja Saheb Sau, System Assistant, District Judge's Court at Tamluk shall present on all of the dates where Special bench is scheduled at Tamluk.

It is further ordered that Sheristadar, Head Clerk, Accountant, Session clerk, Nazir and Naib Nazir of District Judge's Court at Tamluk are hereby directed to remain present on the all of the aforementioned dates at Tamluk Court Complex.

Office is directed to publish the instant order in the official website of the Judgeship of Purba Medinipur and also to circulate this order to the all concerned.

Email-id of District Judge, Purba Medinipur :
distjudge.purbamedinipur@gmail.com

Encl. As stated


District Judge
Purba Medinipur.
29-08-2020.
**District Judge
Purba Medinipur**

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Memo No. 1919(52)/XVII-1 Dated Tamluk the 29th day of August 2020

Copy forwarded to :

1. The Addl. District & Sessions Judge, 1st / 2nd / 3rd Court, Tamluk/Contai.
 2. The Addl. District & Sessions Judge, Haldia.
 3. The Addl. District & Sessions Judge, Fast Track, 1st, 2nd Court, Tamluk/Contai.
 4. The Addl. District & Sessions Judge, Fast Track, Haldia.
 5. The Chief Judicial Magistrate, Purba Medinipur.
 6. The Addl. Chief Judicial Magistrate, Contai/Haldia.
 7. The Addl. Chief Judicial Magistrate-II, Haldia .
 8. The Civil Judge (Sr. Div.), 1st / 2nd Court, Tamluk / Contai.
 9. The Civil Judge (Sr. Div.), at Haldia.
 10. The Secretary, DLSA, Purba Medinipur.
 11. The Civil Judge (Jr. Div.), 1st/2nd/3rd/Addl. Court, Addl.1st/2nd Court, Tamluk /Contai /Haldia.
 12. The Judicial Magistrate, 1st / 2nd / 3rd Court, Tamluk/Contai/Haldia.
 13. The Principal Magistrate, JJB Purba Medinipur at Tamluk.
 14. The Judge in-charge Nazarath Department at Tamluk/Contai/Haldia.
 15. The Presidents and the Secretaries Civil and Criminal Bar Association, Tamluk, Contai and Haldia.
 16. The Executive Assistant, District Judge's Court at Tamluk.
 17. The System Assistant, District Judge's Court at Tamluk.
 18. The Sheristadar, District Judge's Court at Tamluk.
 19. The Nazir, District Judge's Court at Tamluk.
 20. The Head Clerk, District Judge's Court at Tamluk.
 21. The Sessions Clerk, District Judge's Court at Tamluk.
 22. The Court Manager, District Judge's Court at Tamluk.
- for information and taking necessary action.



District Judge
Purba Medinipur.
29-08-2020.

**District Judge
Purba Medinipur**

Office of the District Judge, Purba Medinipur at Tamluk
(English Department)

Memo No. 1919(52)-A/XVII-1 **Dated Tamluk the 29th day of August 2020**

Copy forwarded to :

1. The District Magistrate, Purba Medinipur.
 2. The Superintendent of Police, Purba Medinipur.
- for their information only.



District Judge
Purba Medinipur.
29-08-2020.

District Judge
Purba Medinipur

IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

NOTIFICATION

No. 1514 – CPC.

Date: 09.04.2020.

It is hereby notified for information of all concerned that in furtherance of the steps already taken during the period of lockdown to combat the spread of Corona virus (COVID-19) and in continuation of the directions of the Hon'ble the Chief Justice of Calcutta High Court vide Notification No.1498-RG issued on 24th March, 2020 and in view of the order passed by the Hon'ble Supreme Court of India in the matter of SUO MOTU WRIT (CIVIL) NO. 5/2020 dated April 6, 2020, the High Court has been pleased to further direct **in respect of the District and Sub-divisional Courts**, as follows :-

1. In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lockdown and to avoid overcrowding in court precincts, court proceedings of extreme urgent matters may be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or VidyoMobile application which can be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.
2. If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. The email of the district court should be uploaded in the official website of the District Court. After scrutiny, if the Chief Judge/District Judge, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VideoMobile application or using any other videoconferencing application.
3. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number alongwith other details as mentioned in para 2. The Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.
4. The District Judge would keep only such offices open with skeletal staff as may be required to facilitate the holding of the concerned courts for extremely urgent cases or as directed from time to time, and for facilitating all matters that may be connected for smoothly holding of such concerned Court, by video-conferencing or otherwise.

All concerned are, therefore, requested to take necessary steps accordingly.

By Order,

Sd/-

Central Project Coordinator
High Court, Calcutta.

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Order No. 116**Dated Tamluk, 26.08.2020**

It is reported by the office that Ld. Advocates desirous to move any urgent matter in the Courts of Purba Medinipur in virtual mode while sending their matters in soft copies are though complying the norms of notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court at Calcutta but neither any soft copies of the vokalatnama duly signed by their clients nor any undertaking that they will file the hard copies of the vokalatnama duly signed by their clients within a requisite period has been forwarded to the official mail of District Judge, Purba Medinipur causing much difficulty for the Courts as well as of the office to ascertain as to the names and details of Ld. Advocates on record of those matters which are intended to be moved in virtual mode.

In order to overcome such situation, Ld. Advocate desirous to move any urgent matter in Courts of Purba Medinipur in virtual mode while sending their matters in soft copies are **also to forward the soft copies of the duly accepted Vokalatnama duly signed by their clients together with an undertaking that they will file the hard copies of the duly accepted Vokalatnama duly signed by their clients with in a week from the date of disposal of their matter in addition to the compliance the norms of notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court at Calcutta.**

It is further ordered that the **matters in soft copies which have already been forwarded** to the mail of District Judge, Purba Medinipur **but not listed for want of soft copies of vokalatnama and the requisite undertaking**, as mentioned above will be listed shortly only if, the soft copies of the duly accepted vokalatnama duly signed by their clients together with an undertaking that they will file the hard copies of the duly accepted

vokalatnama duly signed by their clients with in a week from the date of disposal of their matter are forwarded by the Learned Advocates on record to the mail of District Judge, Purba Medinipur.

Office order No. 109 dated 14.08.2020 as passed by the undersigned is thus modified to extent as indicated above and the same will remain in force till further order.

Office is directed to publish the instant order in the official website of the Judgeship of Purba Medinipur.

Office is directed to circulate the instant order to all concerned including the Learned members of the Bar Associations of Purba Medinipur through their respective Learned Presidents and Ld. Secretaries.

Email-id of District Judge:
distjudge.purbamedinipur@gmail.com



District Judge
Purba Medinipur.
26-08-2020.

**District Judge
Purba Medinipur**

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Memo No. 1901(52)/XVII-1 Dated Tamluk the 26th day of August 2020

Copy forwarded to :

1. The Addl. District & Sessions Judge, 1st / 2nd / 3rd Court, Tamluk/Contai.
2. The Addl. District & Sessions Judge, Haldia.
3. The Addl. District & Sessions Judge, Fast Track, 1st,/2nd Court, Tamluk/Contai.
4. The Addl. District & Sessions Judge, Fast Track, Haldia.
5. The Chief Judicial Magistrate, Purba Medinipur.
6. The Addl. Chief Judicial Magistrate, Contai/Haldia
7. The Addl. Chief Judicial Magistrate-II, Haldia
8. The Civil Judge (Sr. Div.), 1st / 2nd Court, Tamluk / Contai /
9. The Civil Judge (Sr. Div.), at Haldia.
10. The Civil Judge (Jr. Div.), 1st/2nd/3rd/Addl. Court, Addl.1st/2nd Court, Tamluk /Contai /Haldia.
11. The Judicial Magistrate, 1st / 2nd / 3rd Court, Tamluk/Contai/Haldia.
12. The Presidents and the Secretaries Civil and Criminal Bar Association, Tamluk, Contai and Haldia.
13. The System Assistant, District Judge's Court at Tamluk.
14. The Sheristadar, District Judge's Court at Tamluk.
15. The Nazir, District Judge's Court at Tamluk.
16. The Head Clerk, District Judge's Court at Tamluk.
17. The Sessions Clerk, District Judge's Court at Tamluk.
18. The Court Manager, District Judge's Court at Tamluk.
for information and taking necessary action.



District Judge
Purba Medinipur.
26.08.2020.

**District Judge
Purba Medinipur**